

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:299

ANSWERED ON:30.08.2013

QUALITY OF MEDICAL EDUCATION

Rao Shri Nama Nageswara;Reddy Shri Magunta Srinivasulu

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the present regulatory framework to maintain the quality of medical education in the country;
- (b) whether the Government proposes to put in place a credible regulatory and institutional mechanism to help in developing standards in our medical education in view of its deteriorating quality;
- (c) if so, the details thereof; and
- (d) the follow up action taken/proposed by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 299 FOR 30TH AUGUST, 2013

(a) The Medical Council of India (MCI) through the Indian Medical Council (IMC) Act, 1956 and the regulations made thereunder regulates and maintains the standards of medical education in the country. As a statutory body, MCI is also responsible for establishing and maintaining high standards of medical education and recognition of medical qualifications in the country.

(b)to(d) The Central Government proposes to amend the existing the IMC Act, 1956 to remove some of its infirmities and make the Council more representative as well as accountable. The amendments in the Act have come into force with promulgation of the Indian Medical Council (Amendment) Ordinance, 2013 on 21.05.2013.